GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 5198

TO BE ANSWERED ON THE 27TH MARCH, 2018/ CHAITRA 6, 1940 (SAKA)

CIRCULATION OF FAKE CURRENCY NOTES

†5198. SHRI SATISH CHANDRA DUBEY: SHRI D.K. SURESH: SHRI NALIN KUMAR KATEEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that counterfeit currency notes are being smuggled from across the border on a large scale;

(b) if so, the details thereof and the quantum of fake currency seized at the borders in denominations of 2000 and 500 by the security forces so far;

(c) whether it is true that circulation of fake currency is rampant in the country;

(d) the total estimated fake currency in circulation in the country;

(e) whether the Government has received complaints of involvement of various militant outfits and other agencies in the circulation of fake currency in the country and if so, the details thereof; and

(f) the measures taken to check circulation and smuggling of fake currency in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (f): As per the data provided by National Crime Records Bureau

(NCRB), the quantum of Fake Indian Currency Notes (FICN) of Rs.2000 and

Rs.500 seized during the year 2017 and 2018 (Up to 28.02.2018) in the

bordering states is at Annexure.

Intelligence and security agencies of Centre and States keep a close

watch on the elements involved in the circulation of fake currency in the

country and take action on any reported violation of law.

The Government has taken various measures to check the smuggling and circulation of FICN into the country, which inter alia, include:-

- i) The Unlawful Activities (Prevention) Act, 1967 criminalises the production or smuggling or circulation of High Quality Fake Indian paper currency, coin or any other material as a terrorist act.
- ii) FICN Coordination Centre (FCORD) has been formed by the MHA to share intelligence/information among the different security agencies of the state/centre to counter the problem of circulation of fake currency notes in the country. A Terror Funding and Fake Currency Cell (TFFC) has also been constituted in NIA to investigate terror funding and fake currency cases.
- iii) A Memorandum of Understanding (MoU) has been signed between India and Bangladesh to prevent and counter smuggling and circulation of fake currency notes.
- iv) Strengthening the security at the international borders by using surveillance technology, deploying additional manpower for round the clock surveillance, establishing observation posts along the international border, erection of border fencing and intensive patrolling is also being done.

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ANNEXURE

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Statement indicating the quantum of Fake Indian Currency Notes of Rs.2000 and Rs.500 seized during the period 01.01.2017 to 28.02.2018* in bordering states

S.No.	States	No. of Rs.2000 notes seized	Value (in Rs.)	No. of Rs.500 notes seized	Value (In Rs.)	Value of FICN seized (In Rs.)
1.	Arunachal Pradesh	0	0	0	0	0
2.	Assam	203	406000	414	207000	613000
3.	Bihar	1072	2144000	877	438500	2582500
4.	Gujarat	5846	11692000	22832	11416000	23108000
5.	Himachal Pradesh	194	388000	0	0	388000
6.	Jammu & Kashmir	224	448000	1336	668000	1116000
7.	Manipur	2	4000	0	0	4000
8.	Meghalaya	0	0	0	0	0
9.	Mizoram	5827	11654000	1475	737500	12391500
10.	Nagaland	0	0	0	0	0
11.	Punjab	1676	3352000	1330	665000	4017000
12.	Rajasthan	303	606000	396	198000	804000
13.	Sikkim	0	0	0	0	0
14.	Tripura	0	0	0	0	0
15.	Uttar Pradesh	5243	10486000	3426	1713000	12199000
16.	Uttarakhand	122	244000	112	56000	300000
17.	West Bengal	4856	9712000	1106	553000	10265000
TOTAL		25568	51136000	33304	16652000	67788000

Note:

Seized by State/ UT Police (SCRBx) and other agencies and entered online in FICN software.

*- Figures are provisional as data is entered online by all users on daily basis.

0- Indicates NIL data/not entered by users